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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.763/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company	Good Value Financial Services Pvt.Ltd.-Vs-Prarambh Securities Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. URMILA CHAKRABORTY, Adv.

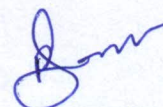
2. AASISH CHOUDHURY, Adv.

for the corporate debtor


18.1.18

1. Anuj Singh
2. Avishek Das
3. Ritban Sarkar

operational financial creditor


18.1.18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party. Petitioner is directed to serve copy of the petition on the corporate debtor.

List it on 15/02/2018 for admission.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Applying on behalf of	Signature with date
Under Section 7 (EC)			

1. URMILA CHAKRABORTY, Adv.
2. RAJESH CHODHURY, Adv.

for the corporate debtor

for the corporate debtor

ORDER